

# THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

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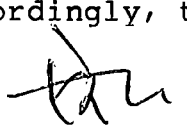
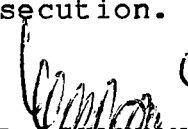
T. APPLICATION NO.: 01/2003 in CPA No.181/94)

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>13.10.2004</u></p> <p><i>1749, 1750</i></p> <p><i>20.10.04</i></p>	<p>None is present for the applicant. Mr. Kapil Mathur counsel for the respondents.</p> <p>From the order sheet it is apparent that none has appeared on behalf of the applicant on 15.09.2004 &amp; 23.09.2004. When the matter was listed on 23.09.2004 it was made clear that in case no appearance is made on behalf of the applicant on the next date, it will be presumed that the applicant is not interested in pursuing the matter and this Tribunal will pass appropriate order on that date and the matter was adjourned to 13.10.2004.</p> <p>None has appeared on behalf of the applicant even today.</p> <p>It is a case where the applicant was compulsory retired, against which order initially a civil suit was filed in the Trial Court. The Trial Court has affirmed the order passed by the respondents. Thereafter, the applicant filed appeal before the Session Judge, Ajmer. Subsequently, the case was transferred to this Tribunal being a service matter. It was under these circumstances, the matter was registered as TA No.1/2003. Since the applicant has been compulsory retired from service w.e.f. 01.10.1980, it appears that the applicant has lost interest in pursuing the matter. Accordingly, the TA is dismissed for non prosecution.</p> <div style="display: flex; justify-content: space-between; align-items: flex-end;"> <div style="text-align: center;">               (A. K. BHANDARI)              MEMBER (A)           </div> <div style="text-align: center;">               (M. L. CHAUDHARY)              MEMBER (J)           </div> </div>